

MINUTES OF THE MEETING No. 46/10 dated 10.2.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.45/10 for confirmation and confirmed and adopted the same without any change.

Case No M-221 NC No.46/10 Dated 10.2.10	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/271 /AM10/DES-IV RLA F.No.03/95/40/213/AM10 Lic. No.0310527102 dated 3.7.09
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/35/2009-Ch-II dated 10.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
ORISURRF 16 M 15 (Polyoxy Ethylene Oleyl Amine) (Oleyl Amine 15 moles ethoxylate)	1 Kg	1. Oleyl Amine 2. Ethylene Oxide	0.290 Kg 0.710 Kg

The above norms are fixed in supersession of the decision taken in M.No.24/83 dated 9.9.2009 in Case No.20/15/83 ALCi/2009.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-222 NC No.46/10 Dated 10.2.10	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779 /AM08/DES-IV RLA F.No.03/94/40/201/AM08 Lic. No.0310434261 dated 28.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2009 **MEETING DATE** : 10.02.2010

1	Case No.: 13/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/01371/AM09/	RLA File :03/94/040/00910/AM09/	Lic.No/Date:0310512312 19.03.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information by DIPP. Accordingly the case may be re-listed on 10.3.2010..			

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Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 2.2.2010 stating that the weighted average yield comes to 8.43% whereas the firm has applied at 6 % yield, the Committee decided to approve the case at 8.43% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	8430 Kg	Turmeric	100 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

3	Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information by Spices Board. Accordingly the case may be re-listed on 10.3.2010..			

4	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information by Spices Board. Accordingly the case may be re-listed on 10.3.2010..			

5	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/12/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 10.3.2010. Reminder issued on 12.2.2010. .			

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Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 9.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Platinum Grey (Reversacol Platinum Grey) 9,10-dihydro-3-methoxy-6,6-bis[4-(1-methylethoxy) Phenyl], 6h-benzo[3,4] phenanthrol[2,1-b] pyran	1 Kg	1. PTG1 Dry ADHN (Anysil Dihydro Naphthol Dry) 2. Dimethyl Sulphoxide 3. Methanol 4. Toluene 5. Tetra Hydro Furan 6. Trimethyl Silyl Acetylene 7. Hexyl Lithium 8. Isopropyl Alcohol	4.00 Kg 27.900 Kg 31.74 Kg 14.280 Kg 40.08 Kg 1.920 Kg 5.400 Kg 6.5 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2009	Status:Case
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7

		10.02.2010	Approved
HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 9.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Betoxol (Jarocol Betoxol) 1-B-hydroxyethyl-2,5-diaminobenzene sulphate	1 Kg	1. PABA (Para Amino Benzoic Acid Azo Compound) 2. Carbon (Activated Carbon)	3.562 Kg 0.165 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8

Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 8.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Tergotan ARF Powder (Blend of Urea Polymer with formaldehyde and 1,3,50 triazine-2,4,6-trilamine, Bi sulfitted and naphthalene sulphonic acid polymer with formaldehyde, sodium salt and inorganic salts	1 Kg	1. Melamine 2. Sodium Meta Bisulphite 3. Naphthalene 4. Amino Guanidine Bicarbonate	0.037 Kg 0.072 Kg 0.084 Kg 0.020 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 9.2.2010 as under:-			

9	Export Item	Qty.	Import Item	Qty.
	Storm Purple (Reversacol Storm purple) 1:3-Dihydro-3,3-Dimethyl-1-Propyl-6'-(2,3-Dihydroindol-1-YL)SPIRO[2H-Indole-2,3-3H-Naphtho [2,1-b][1,4]Oxazine]	1 Kg	1. 2,3,3-Trimethyl Indoline 2. Propyl Iodide 3. 1-Nitro-2-Naphthol 4. Indoline 5. Methanol	5.460 Kg 5.830 Kg 5.900 Kg 9.00 Kg 6.240 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

10	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

11	Case No.:12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/1/2010 by Deptt. of C&PC (PC.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 10.3.2010. Reminder issued on 15.2.2010..			

12	Case No.:9/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date:0810082019 04.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/93/2009-PC-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sulfonated Polyester Resin	1 Kg	1. Diethylene Glycol 2. Mono Ethylene Glycol 3. 5-Sodiosulfo Isophthalic Acid	0.1922 Kg 0.1716 Kg 0.1420 Kg

		4. Pure Terphthalic Acid 5. Butyl Stanoic Acid	0.6750 Kg 0.0044 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 21.1.2010 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

14	Case No.:43/34/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
	HQ File :01/83/050/00628/AM10/	RLA File :08/24/040/00118/AM10/	Lic.No/Date:0810082136 07.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/93/2009-PC-II dated 8.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Saturated Polyester Resin (Refinol ABS CONC PLUS/SR CONC PLUS)	1 Kg	1. Diethylene Glycol 2. Mono Ethylene Glycol 3. Neopentyl glycol 4. Pentaerythritol 5. Ethoxylated Glycerine 6. Isophthalic Acid 7. Terphthalic Acid 8. PEG-6000/PEG-2000/PEG-200	0.0675 Kg 0.0521 Kg 0.0300 Kg 0.0132 Kg 0.0645 Kg 0.1093 Kg 0.1938 Kg 0.5400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.

16	Case No.:31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 10.3.2010.			

17	Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

18	Case No.:52/34/83-ALC1/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00637/AM10/	RLA File :02/24/040/00104/AM10/	Lic.No/Date:0210130833 26.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

19	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 15/12/2009 followed by reminder dated 14.1.2010 . Accordingly the case may be relisted on 10.3.2010.			

20	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from firm and RLA called for vide letter dated 15/12/2009 followed by reminder dated 14.1.2010 . Accordingly the case may be relisted on 10.3.2010.

21	Case No.: 47/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00632/AM10/	RLA File :09/24/040/00038/AM10/	Lic.No/Date:0910039168 31.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

22	Case No.: 48/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00633/AM10/	RLA File :09/24/040/00066/AM10/	Lic.No/Date:0910039166 31.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

23	Case No.: 54/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00639/AM10/	RLA File :09/24/040/00178/AM10/	Lic.No/Date:0910039167 31.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

24	Case No.: 58/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00643/AM10/	RLA File :09/24/040/00138/AM10/	Lic.No/Date:0910039169 31.08.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

25	Case No.: 42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the M/s Food & Processing. Accordingly the case may be re-listed on 10.3.2010.

26	Case No.:63/34/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00648/AM10/	RLA File :03/95/040/00412/AM10/	Lic.No/Date:0310539524 25.09.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

27	Case No.:1/24/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved							
	HQ File :01/85/050/00127/AM10/	RLA File :02/24/040/00114/AM10/	Lic.No/Date:0210132067 30.09.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/54/2008-PC-II dated 11.6.2009 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Pyrolysis Gasoline (Py Gas)</td><td>1 Kg</td><td>Naphta</td><td>0.734 Kg</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				Export Item	Qty.	Import Item	Qty.	Pyrolysis Gasoline (Py Gas)	1 Kg	Naphta
Export Item	Qty.	Import Item	Qty.								
Pyrolysis Gasoline (Py Gas)	1 Kg	Naphta	0.734 Kg								

28	Case No.:1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.3.2010.			

29	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Transferred to Different
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30				Section
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:10.02.2010
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is a Pharma.				

31	Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:10.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy. Accordingly the case may be re-listed on 10.3.2010.				

32	Case No.:10/34/83-ALC1/2009		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:46/83-ALC1/2009 10.02.2010		Status :Case Approved	
	HQ File :01/83/050/00595/AM10/		RLA File :03/95/040/00408/AM10/		Lic.No/Date:0310543520 30.10.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/17/2005-Ch-II dated 1.2.2010 as under:-							
		Export Item	Qty.	Import Item	Qty.			
		Clodinafop Propargyl Technical	1 Kg	1. 2-Methyl 2-Chloroacetic Acid	0.947 Kg			
				2. Hydroquinone	0.400 Kg			
				3. 5-Chloro-2,3-Difluoro Pyridine	0.580 Kg			
				95% Min				
				4. Propargyl Chloride Solution	0.510 Kg			
				(65± 2%)				
				5. Dimethyl Formamide	0.680 Kg			
				6. Potassium Hydroxide	0.478 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:6/34/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
	HO File :01/83/050/00591/AM10/	RLA File :04/24/040/00166/AM10/	Lic.No/Date:0410109046	Defer Date:

33			03.11.2009	
Decision : The Committee considered the case as per agenda. The firm vide letter dated 21.1.2010 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.				

34	Case No.:12/34/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00597/AM10/	RLA File :05/23/040/00077/AM10/	Lic.No/Date:0510251906 04.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 28/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.3.2010.			

35	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 14/1/2010 . Accordingly the case may be relisted on 10.3.2010.			

36	Case No.:18/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00603/AM10/	RLA File :02/24/040/00260/AM09/	Lic.No/Date:0210133324 05.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.3.2010.			

37	Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.3.2010.			

38	Case No.:21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:10.03.2010

Decision : The Committee considered the case as per agenda. The file refer to Jt.DGFT (TM) for comments on the import item are Rough Granite Blocks and export item Granite Slabs/Tiles. The comments are awaited in spite of reminder and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.3.2010.

39	Case No.: 36/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00621/AM10/	RLA File :05/24/040/00286/AM10/	Lic.No/Date:0510252007 06.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DIPP. Reply to D/L dated 12.1.10 received and sent to TA. According the case may be re-listed on 10.3.10.			

40	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 14/1/2010.. Accordingly the case may be relisted on 10.3.2010.			

41	Case No.: 64/34/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00649/AM10/	RLA File :10/24/040/00076/AM10/	Lic.No/Date:1010035905 10.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

42	Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

43	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:10.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.

44	Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/1/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 15.2.2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010..			

45	Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

46	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

47	Case No.: 18/36/83-ALC1/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00679/AM10/	RLA File :03/94/040/00623/AM10/	Lic.No/Date:0310547002 23.11.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/2/2010 issued by this office. Accordingly the case may be re-listed on 10.3.2010.			

48	Case No.: 5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:10.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010

49	Case No.: 6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

50	Case No.: 1/42/83-ALC1/2009	Party Name:FLOW WELL PLAST CHEM PVT. LTD.,	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00782/AM10/	RLA File :05/23/040/00091/AM10/	Lic.No/Date:0510255242 24.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.			

51	Case No.: 2/42/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00783/AM10/	RLA File :05/24/040/00427/AM10/	Lic.No/Date:0510255256 24.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.3.2010.			

52	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

53	Case No.: 3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DIPP. Accordingly the case may be re-listed on 10.3.2010.

54	Case No.: 4/42/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00785/AM10/	RLA File :03/95/040/00607/AM10/	Lic.No/Date:0310552700 29.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

55	Case No.:5/42/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00786/AM10/	RLA File :03/94/040/00835/AM10/	Lic.No/Date:0310552996 30.12.2009	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.			

Case No.:6/42/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Approved
HQ File :01/83/050/00787/AM10/	RLA File :03/94/040/00842/AM10/	Lic.No/Date:0310553152 31.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2006-Ch-II dated 4.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Tri Isodecyl Phosphite	1 Kg	1. Phenol 2. Iso Decyl Alcohol 3. Phosphorous Trichloride	0.062 Kg 0.990 Kg 0.296 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:7/42/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00788/AM10/	RLA File :05/23/040/00051/AM10/	Lic.No/Date:0510255509 01.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.

58	Case No.:9/42/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00790/AM10/	RLA File :05/24/040/00435/AM10/	Lic.No/Date:0510255578 04.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA.. Accordingly the case may be re-listed on 10.3.2010.			

59	Case No.:10/42/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00791/AM10/	RLA File :10/24/040/00107/AM10/	Lic.No/Date:1010036635 05.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.3.2010.			

60	Case No.:1/46/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00829/AM10/	RLA File :03/95/040/00673/AM10/	Lic.No/Date:0310557234 27.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.			

61	Case No.:2/46/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00830/AM10/	RLA File :05/23/040/00143/AM10/	Lic.No/Date:0510257034 28.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

62	Case No.:3/46/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00831/AM10/	RLA File :05/23/040/00154/AM10/	Lic.No/Date:0510257037 28.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

63	Case No.: 4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.3.2010.			

64	Case No.: 5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

65	Case No.: 7/46/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00835/AM10/	RLA File :08/24/040/00301/AM10/	Lic.No/Date:0810086116 29.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

66	Case No.: 8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

67	Case No.: 9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status: Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.3.2010.			

68	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:46/83-ALC1/2009 10.02.2010	Status:Case Deferred
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:10.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.3.2010			

Date:23.02.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer